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## Chhattisgarh Audyogik Nivesh Protsahan (Sanshodhan) Adhiniyam, 2004

### 16 of 2004

### [03 January 2005]

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## Chhattisgarh Audyogik Nivesh Protsahan (Sanshodhan) Adhiniyam, 2004

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An Act further to amend the Chhattisgarh Audyogik Nivesh Protsahan Adhiniyam, 2002. Be it enacted by the Chhattisgarh Legislature in the Fifty-fifth Year of the Republic of India as follows:-- \*\* Published in C.G. Rajpatra (Asadharan) dated 3-1-2005 Pages 4(8-14).

#### 1. Short Title And Commencement :-

(1) This Act may be called Chhattisgarh Audyogik Nivesh Protsahan (Sanshodhan) Adhiniyam, 2004.

(2) It shall come into force on the date of its publication in the Official Gazette.

## 2. Amendment Of Section 2 :-

(1) After clause (i) of Section 2 of the Chhattisgarh Audyogik Nivesh Protsahan Adhiniyam, 2002 (hereinafter referred to as Principal Act), the following clauses shall be inserted, namely:--

"(i-a) "Advisory Board" means the State Industries Advisory Board constituted under Section 9;

(i-b) "Clearance" means and includes grant or issue of no objection certificate, consent, enrolment, registration, permission, approval, licence, allotment, and the like by any competent authority in connection with setting up of an industrial undertaking in the State of Chhattisgarh.

(i-c) "Competent Authority" means and includes any Department or Agency of the State Government, Gram Panchayat, Municipality or other local body, which is entrusted with the powers and responsibilities to grant or issue any clearance,"

(2) Clause (iii) of Section 2 of the Principal Act, shall be omitted.

(3) After clause (iv) of Section 2 of the Principal Act, the following clause shall be inserted, namely:--

"(iv-a) "Industrial Undertaking" means and includes an undertaking engaged in manufacturing or processing or both or providing service or doing any other business or commercial activity specified by the State Government;"

(4) After clause (x) of Section 2 of the Principal Act, the following clause shall be inserted, namely:--

"(x-a) "Nodal Agency" means the State level or the District level agency notified under sub-section (1) of Section 12."

### 3. Amendment Of Section 4 :-

Clause (b) of Section 4 of the Principal Act shall be omitted.

#### 4. Amendment Of Section 5 :-

In sub-section (3) of Section 5 of the Principal Act, for the words "the services specified in Schedule II within the time period specified therein" the words "such services and within such time period as may be prescribed" and for the words "Divisional Committee" the words "State Board" shall be substituted.

### 5. Omission Of Sections 6, 7 & 8 :-

Sections 6, 7 and 8 of the Principal Act shall be omitted.

### 6. Amendment Of Section 9 :-

For Section 9 of the Principal Act, the following Section shall be substituted, namely:--

"9. State Investment Promotion Board & State Industry Advisory Board: State Government shall constitute a State Investment Promotion Board and a State Industry Advisory Board for promoting and facilitating implementation of industrial and other projects in the Stale."

# 7. Amendment Of Section 10 :-

In Section 10 of the Principal Act,--

(1) clause (c) of sub-section (1) shall be omitted.

(2) after clause (m) of sub-section (1) the following clause shall be inserted, namely:--

"(mm) Minister in charge of matters relating to Revenue."

(3) in clause (p) of sub-section (1), for the word "Committee" the word "Board" shall be substituted.

(4) After sub-section (2) the following sub-sections shall be added, namely:--

"(3) The State Board may constitute one or more Committee and may delegate any of its powers and functions to such Committee.

(4) The State Industry Advisory Board shall consist of the following members, namely:--

(a) A Chairperson, who shall be the Chief Minister of the Stale.

(b) A Vice-Chairperson, who shall be the Minister in charge of matters relating to Industries.

(c) Ministers in charge and secretaries of such other Departments of the State Government, as the State Government may specify.

(d) Such number of persons, not exceeding five, as the State Government may nominate from amongst the office bearers of the organisations representing commerce, trade and industry.

(e) Such number of eminent persons and experts, not exceeding five, as the State Government may nominate from the fields of commerce, trade and industry.

(f) Such number of persons, not exceeding five, as the State Government may nominate from the fields of labour and human resource development.

(g) Secretary in charge of matters relating to Industries, by whatever name designated, shall ex-officio be the Convener of the Advisory Board."

## 8. Amendment Of Section 11 :-

In Section 11 of the Principal Act,--

(1) for clauses (a) to (g) of sub-section (1), the following clauses shall be substituted, namely:--

"(a) Cases referred to it by any District Committee in respect of which there is difference of opinion amongst members of such Committee;

(b) Cases referred to it by the State level nodal agency in respect of which any competent authority has failed to take decision within the time limit prescribed under clause (b) of sub-section (5) of Section 12;

(c) Cases referred to it by any competent authority for decision in connection with any approval required under any enactment of the State Legislature for implementation of investors project;

(d) Cases requiring recommendation of the State Government or any State Government Agency for obtaining approval of the Central Government under any enactment of Parliament for implementation of investors project, referred to the Board by;--

(i) the competent authority itself, or

(ii) the State level nodal agency where a competent authority has failed to take decision within the time limit prescribed under clause(b) of sub-section (5) of Section 12;

(e) Representations received from investors against decisions of District Committees;

(f) Suo motu examination and review of any decision taken by a District Committee or the Committee constituted under sub-section(3) of Section 10;

(g) Such other matters as may be prescribed:

Provided that the Board, while proceeding to decide any matter that ought to have been decided by any Department or Agency of the State Government, shall call for the views or comments, as the case may be, of the concerned Department or Agency;

Provided further that if no views or comments are received by the Board within the time limit fixed by it, it shall be competent for the Board to proceed and decide the matter:

Provided also that the Board shall not decide any matter which involves a financial grant or tax concession if such grant or concession, as the case may be, is not provided for in the appropriate policy of the State Government.

(2) for sub-section (2), the following sub-section shall be substituted, namely:--

"(2) The Board shall ordinarily meet once a month or at such intervals as may be necessary for expeditious approval of investment proposals."

# 9. Amendment Of Section 12 :-

For Section 12 of the Principal Act the following Section shall be substituted, namely:--

(1) The State Government may, by a notification to be published in the Official Gazette, appoint a State level nodal agency and a District level nodal agency for each District.

(2) The State level nodal agency shall be a cell under the States Industries Department headed by the Convener of the State Board and the District Industries Centre shall be the District level nodal agency.

(3) The State level nodal agency and the District level nodal agencies shall be the Points of Investor Contact and shall be responsible for obtaining clearances required by an investor for establishing industrial undertaking in the State.

(4) The State level nodal agency and District level nodal agencies shall provide secretarial support to the State Board and District Committees, respectively.

(5) Notwithstanding anything contained in any law enacted by the State Legislature for the time being in force, the State Government may prescribe;--

(a) the procedure for processing and disposal of applications received by the State level and District level nodal agencies; and

(b) time limits for processing and disposal of applications by competent authorities:

Provided that the State Government shall not prescribe anything under this subsection which is inconsistent with any enactment of Parliament or has been or ought to be prescribed by the Central Goverment under such enactment.

(6) All proposals of expression of interest and applications in connection with investment in the State shall be submitted to, and received by, an authorized officer of the concerned nodal agency as per jurisdiction laid down in Schedule-I.

(7) The applications received by the nodal agency shall be processed and disposed off in the manner prescribed.

(8) Notwithstanding anything contained in any law enacted by the State legislature for the time being in force, the State Government may prescribe the clearances required by an investor in respect of which failure of the competent authority to pass final order on investors application within the prescribed time limit shall result in deemed approval.

(9) The nodal agency shall inform the applicant the date of receipt of his application referred to in sub-section (8) by the competent authority and the date on which the application was deemed to have been approved under sub-section (8).

(10) The applicant may proceed to execute the work or take other action following the deemed approval referred to in sub-section (8), but not so as to contravene any of the substantive provisions of Acts or rules or bye laws applicable to such clearances.

# 10. Amendment Of Section 13 :-

In sub-section (2) of Section 13 of the Principal Act, the words "or Divisional Committee" shall be omitted.

## **<u>11.</u>** Amendment Of Section 14 :-

In sub-section (4) of Section 14 of the Principal Act, the words "or Divisional Committee" shall be omitted.

### 12. Amendment Of Section 19 :-

In Section 19 of the Principal Act, the words "or Divisional Committee" shall be omitted.

### 13. Amendment Of Section 20 :-

For Section 20 of the Principal Act, the following Section shall he substituted, namely:--

"(1) The State Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) Without prejudice to the generality of the foregoing power, such rules may provide for all or any of the matters which may be, or, are required to be prescribed.

(3) Every rule made under this Act, shall be laid immediately before the Legislative Assembly of the State if it is in session, and if it is not in session, in the session immediately following the date on which such rule is notified."

# **<u>14.</u>** Amendment Of Schedule I :-

For Schedule I of the Principal Act, the following Schedule shall be

substituted, namely:--SCHEDULE I

The Investment Promotion Authorities referred to in Chapter II shall receive, process and issue approvals in respect of applications for industrial and other investments in the State of Chhattisgarh, as per the following classification.

Investment Promotion Authority	Limit of Capital Investment.
	(i) All Project proposals above Rs. 10.00 crore
State Investment Promotion Board District Investment Promotion Committee	(ii) All project proposals below Rs. 10.00 crore, where the project area falls in more than one district. Rs. 10.00 crore or below, provided the entire project area falls within the same district."

# **<u>15.</u>** Amendment Of Schedule II :-

Schedule II of the Principal Act, shall be omitted.

ion 16 - Repeal of Ordinance No. 6 of 2004

Chhattisgarh Audyogik Nivesh Protsahan (Sanshodhan) Adhyadesh. 2004 (No. 6 of 2004) is hereby repealed.